

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No. 673 of 2020**

Shivendra Singh

... .. **Petitioner**

**Versus**

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

For the Petitioner

: Mr. Sarvender Kumar, Advocate  
Mr. Munna Lal Yadav, Advocate

For the State

: Mr. Suraj Verma, A.P.P.

04/24.06.2020 Heard Mr. Sarvender Kumar, learned counsel appearing for the petitioner and Mr. Suraj Verma, learned A.P.P. for the State.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Hunterganj P.S. Case No. 27/2015, corresponding to G.R. No. 290/2015.

It has been alleged that crusher machines were being run illegally.

The petitioner appears to be the owner of a crusher machine. In fact similarly situated co-accused Kaushal Kishor @ Kaushal Kishor Pandey has been granted anticipatory bail by this Court in A.B.A. No. 4552 of 2019.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to surrender before the learned trial court within a period of four weeks and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Chatra in connection with Hunterganj P.S. Case No. 27/2015, corresponding to G.R. No. 290/2015, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

**(R. Mukhopadhyay, J.)**